

SUPREME COURT OF INDIA

Jagjeevan Prasad

Vs.

State of M.P.

(K. T. Thomas and R. P. Sethi JJ.)

03.08.2000

ORDER

The Text below is only a summarized version of the order pronounced

This special leave petition is against the order of the High Court where it had enhanced the imprisonment to one year under Section 5(2) of the Prevention of Corruption Act, 1947.